

ITEM NO.62

COURT NO.13

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Cr1.) No.13463/2024

(Arising out of impugned final judgment and order dated 24-09-2024 in BA No. 7331/2024 passed by the High Court of Kerala at Ernakulam)

SIDDIQUE

Petitioner(s)

VERSUS

STATE OF KERALA & ANR.

Respondent(s)

(IA No. 223805/2024 - EXEMPTION FROM FILING O.T.)

Date : 30-09-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s)

Mr. Mukul Rohatgi, Sr. Adv.
Ms. Ranjeeta Rohatgi, AOR

For Respondent(s)

Mr. Nishad L.S., AOR
Mr. Ajeesh Kalathil Gopi, Adv.

Mrs. Aishwarya Bhati, A.S.G.
Mr. Nishe Rajen Shonker, AOR

Ms. Vrinda Grover, Adv.
Mr. Aakarsh Kamra, AOR

Mr. Sriram P., AOR
Mr. Satheesh Mohanan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Heard the learned Senior counsels appearing for the parties and perused the material placed on record.
2. Issue notice, returnable after two weeks.
3. Mr. Nishe Rajen Shonker, learned Advocate-on-Record appearing for Respondent No.1 - State of Kerala & Mr. Aakarsh Kamra, learned Advocate-on-Record appearing for Respondent No.2 - complainant,

both on caveat, accept notice. Hence, formal notice to the said respondents is dispensed with.

4. In the meantime, it is directed that in the event of arrest of the petitioner in connection with Crime No.1192 of 2024 of the Museum Police Station, Thiruvananthapuram, he shall be released on bail, subject to the conditions that may be imposed by the Trial Court and subject to his joining the investigation and remaining present before the Investigating Officer as and when called upon to do so, till the next date of hearing.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(MAMTA RAWAT)
COURT MASTER (NSH)